

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

STARRED QUESTION NO:267  
ANSWERED ON:11.12.2014  
ACCIDENT RELATED CASES  
Marutharajaa Shri R.P.

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) the total number of accident related cases pending in various High Courts and disposed of during each of the last three years and the current year, High Court wise;
- (b) whether the Government proposes to set up designated courts across the country for expeditious disposal of such cases and if so, the details thereof; and
- (c) the other steps taken / proposed to be taken for expeditious disposal of such cases?

**Answer**

MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA)

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) to (c) of LOK SABHA STARRED QUESTION NO. 267 FOR ANSWER ON 11TH DECEMBER, 2014.

As per information received from High Courts, the details of pendency and disposal of motor accident claims related cases are given in Statement annexed.

In terms of Section 165 of the Motor Vehicles Act, 1988, State Governments may constitute one or more Motor Accident Claims Tribunals for such area as may be specified in the notification for the purpose of adjudicating upon claims for compensation in respect of accidents involving the death of, or bodily injury to, persons arising out of the use of motor vehicles, or damages to any property of a third party so arising, or both. Accordingly, the State Governments have either constituted exclusive Motor Accident Claims Tribunals or have empowered other regular courts to deal with the cases of Motor Accident Claims.

The High Courts are expediting the disposal of Motor Accident Claims related cases through holding Lok Adalats / Mega Lok Adalats

Annexure

Statement referred to in Lok Sabha Starred Question No. 267 dated 11th December, 2014 regarding Motor Accident Related Cases.

Number of cases relating to Motor Accident Claim pending in High Courts as on 30.06.2014.

Sr.	Name of High Court	Number of Accident related cases pending/remaining unsettled in High Courts as on 30.06.2014.	Number of Motor Accident Claims related cases settled/disposed of by High Courts during last three years.
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	01.01.2011 to 31.12.2011	01.01.2012 to 31.12.2012	01.01.2013 to 31.12.2013
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|-------------------|-------|------|------|------|
| 1. Allahabad      | 55248 | 478  | 1719 | 2620 |
| 2. Andhra Pradesh | 27342 | 1583 | 988  | 831  |
| 3. Bombay         | 10842 | 224  | 417  | 1155 |
| 4. Calcutta       | 6738  | 217  | 478  | 587  |
| 5. Chhattisgarh   | 2991  | 1833 | 1876 | 2569 |
| 6. Delhi          | 3468  | 845  | 1620 | 571  |
| 7. Gauhati        | 952   | 157  | 456  | 197  |
| 8. Gujarat        | 8881  | 522  | 3473 | 1162 |

9. HimachalPradesh	2427	275	260	332
10. Jammu & Kashmir	663	555	687	658
11. Jharkhand	1053	0	61	87
12. Karnataka	46254	16940	11845	10700
13. Kerala	11855	1473	1940	2059
14. Madhya Pradesh	26604	7839	6760	6426
15. Madras	17083	3821	5066	3715
16. Manipur	6	1	3	4
17. Meghalaya	0	0	0	0
18. Orissa	6027	859	386	50
19. Patna	871	60	86	197
20. Punjab& Haryana	35902	2999	2927	4944
21. Rajasthan	35417	9219	7311	6461
22. Sikkim	4	10	6	9
23. Tripura	662	94	137	306
24. Uttarakhand	2083	263	147	275
Total	3,03,373	50,267	48,649	45,915